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O.A. No. 149 of 2009

Order dated: 07.08.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)  
Hon'ble Mr. C.R. Mohapatra, Member (A)

Since the order passed by this Tribunal for payment of gratuity has been complied with and that has been now paid to the applicant as per the statement filed on behalf of the Respondents. To the question of interest, we have already given liberty to the applicant to file representation before the authorities.

If so, nothing remains in this O.A. to be further adjudicated.

Accordingly, the O.A. stands disposed of. No costs.

MEMBER (A)

MEMBER(J)

Order dt. 7.8.09  
Issued to both the  
Counsel  
Dated  
10/8/09